In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No...../199

Union of India

Versus Titentra Singl Sanganeria

Date of Order

Orders

MA No. 220/97 (OA No. 236/93)

14-8-1997

Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)

This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.

Issue notice of this Misc. Application to the applicant in the OA returnable on 29-9-1997.

(Ratan Prakash)
Judicial Member

(O.P.Sherma)
Administrative Member

29-9-1997

Mr. V.S.Gurjar, counsel for the applicants in the Ma (official respondents in the QA)

This is a Misc.Application filed by the official respondents in OA No.236/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-97. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December.1997. The MA Stands disposed of accordingly.

(0.P.Shakma) Administrative Member

(Gopal Krishna) Vice Chairman

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